

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/2013(Pt.)/1211/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri P. Das,
Special Judge,
CBI & NIA,
Guwahati, Assam.

Dated Guwahati, the th 16 February, 2023

Sub:- Earned Leave.
Ref:- Your Memo No. SPL/CBI/01-20/29, dtd. 13.02.2023.
Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **Earned Leave for 4(four) days w.e.f. 14.02.2023 to 17.02.2023** (sufficing 18.02.2023 and 19.02.2023), subject to submission of your leave application for the aforesaid period in prescribed format.

Further, you are directed to hand over charge to the Special Judge, Addl CBI Court No. 1, in his absence the Special Judge, Addl CBI Court No. 2 and in his absence the Special Judge, Addl CBI Court No. 3 before proceeding on leave.

Yours faithfully,



JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-87/2013(Pt.)/1212¹²¹⁶-/A, dated 16.02.23

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The Special Judge, Additional CBI Court No. 1, Chandmari, Guwahati.
3. The Special Judge, Additional CBI Court No. 2, Chandmari, Guwahati.
4. The Special Judge, Additional CBI Court No. 3, Chandmari, Guwahati.
- ✓ 5. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

